IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

C.P. 24(ND)/08

IN THE MATTER OF:

M/s. Veena Gupta

... PETITIONER

Vs.

M/s. Standard Portfolios (P) Limited & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 31.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/applicant

: Mr. VK Gupta, Advocate

Mr. Ms. Alisha Chopra, Advocate

For the Respondents

: Ms. Ranjana Raj Gawai, Advocate

Ms. Vasudha Sen, Advocate Ms. Sreenita, Advocate

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner seeks two more weeks time in relation to the execution of the consent orders dated 13.1.2009 read along with order dated 06.2.2012. Ld. Counsel for the petitioner undertakes to comply with the terms of settlement of the said order dated 13.1.2009 (wrongly mentioned as 13.1.2008 instead of 13.1.2009 in the previous order sheet).

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A final opportunity is given to parties to comply with the order dated 13.1.2009 read along with order dated 06.2.2012, failing which the execution petition as filed by the respondent will be taken up for disposal.

List on 23.8.2017.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 31.7.2017